

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
B.A. No. 4204 of 2020

Archana Devi Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mr. Abhinesh Kumar, Advocate.
For the State : Mrs. Lily Sahay, A.P.P.

03/Dated: 14/09/2020

Heard, learned counsel for the petitioner, Mr. Abhinesh Kumar.

Learned counsel for the petitioner has submitted that petitioner has prayed for grant of regular bail in connection with Pratappur P.S. Case No. 14 of 2014, for the offence registered under Sections 302, 201, 34 of the I.P.C. when her previous husband Anil Choudhary was found dead. The F.I.R. was lodged by father of the deceased alleging therein that the deceased has informed him telephonically that his wife is not willing to go with him and the in-laws are trying to kill him.

Learned counsel for the petitioner has submitted that the deceased has written a suicide note and there is only single injury which suggest deceased has committed suicide.

Learned counsel for the petitioner has further submitted that petitioner has solemnized second marriage in the year 2018 after death of the deceased with another person and has blessed with baby, aged about 05 months and both are in custody since 27.02.2020.

Learned counsel for the State, Mrs. Lily Sahay, Additional Public Prosecutor has submitted that counter affidavit has been filed on the basis of the material collected during investigation as well as the post-mortem report. Post-mortem report shows complete cut of trachea which is not possible by self-inflicted injury. She has further stated that suicide note itself doubtful, but nothing has been collected during investigation with regard to genuineness of the suicide note.

Under the aforesaid circumstances, Superintendent of Police, Chatra is directed to file an affidavit in this regard that how the

police came to know about the suicide note and whether the investigating agency has examined the suicide note or not?

This Court shall consider the bail application of the wife (petitioner), as her husband is the deceased, after receipt of the counter affidavit.

Put up this case after four weeks.

(Kailash Prasad Deo, J.)

Sunil-Jay/